

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-125/2008(Pt.)/11763/A.

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
The Registrar,
Gauhati High Court,
Aizawl Bench, Mizoram, Aizawl,

Dated Guwahati, 2 December, 2022.

Sub:- Commuted leave.

Ref:- Your note Dated 29.11.2022.

Sir,

With reference to the above, I am directed to inform you that Shri Vanlalenmawia, District & Sessions Judge, Aizawl Judicial District has been granted **commuted leave for 8 days from 23.11.2022 to 30.11.2022**, subject to submission of his Leave Admissibility Report in the Registry of Gauhati High Court, Aizawl Bench. His prayer for conversion of casual leave on 24.11.2022 & 25.11.2022 into this commuted leave period may perhaps be accepted. Further, Shri Vanlalenmawia, has been asked to hand over charge to a senior Grade-I Judicial officer at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-21/2008(Pt.)/11764-11765/A, dated

Copy to:

1. Shri Vanlalenmawia, District & Sessions Judge, Aizawl Judicial District.
2. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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